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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 459/2022

SUN PHARMACEUTICAL INDUSTRIES

LTD. .... Plaintiff

Through: Mr.Sachin Gupta and Ms.Jasleen

Kaur, Advocates.

versus

VENSAT BIO & ORS. ..... Defendants

Through: Mr.Rahul Vidhani and Ms.Elisha

Sinha, Advocate for D-1 and D-2.

**CORAM:** 

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 28.11.2022

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## CS(COMM) 459/2022 & I.A. 19893/2022(O-XXIII R-3 of CPC)

- 1. The present application has been filed under provisions of Order XXIII Rule 3 of the Code of Civil Procedure, 1908 (CPC) for recording settlement arrived at between the plaintiff and the defendants no.1 and 2.
- 2. The application has been signed by the authorised representatives of the plaintiff and defendants no.1 and 2 and is also supported by affidavits of authorised representatives of the plaintiff and defendants no.1 and 2.
- 3. Terms of compromise are recorded in paragraph 3 of the application.
- 4. I have perused the terms of settlement and do not find anything unlawful therein.
- 5. The parties shall remain bound by the terms of the compromise as recorded in paragraph 3 of the application. The suit is decreed in terms of

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prayer clause 48 (a) and (b) against the defendants no.1 and 2. The application shall form a part of the decree.

- 6. Decree sheet be drawn up.
- 7. The application stands disposed of.
- 8. The suit and the interim orders passed in the suit shall continue qua defendant no.3.
- 9. List on 19<sup>th</sup> December, 2022, the date already fixed.

AMIT BANSAL, J

**NOVEMBER 28, 2022** 

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